

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

**OA/20/152/2018**

**Dated: 18/04/2019**

Between

H.K. Soma Sekhar Babu,  
S/o. H.K. Yanjerappa,  
Age 55 years, Occ: Store Keeper,  
Jawahar Navodaya Vidyalaya,  
Lepakshi ó 515 331  
Anantapur.

... Applicant

AND

1. The Commissioner,  
Jawahar Navodaya Vidyalaya Samiti,  
B-15, Institutional area,  
Sector 62, Noida,  
Uttar Pradesh ó 201 307.
2. The Deputy Commissioner,  
Navodaya Vidyalaya Samiti,  
Regional Office, Hyderabad,  
Post: Gopanpally, Nallagandla Raod,  
Hyderabad ó 500 107.
3. The Principal,  
Jawahar Navodaya Vidyalaya,  
(An Autonomous Organization under  
Ministry of Human Resource &  
Development, D/o School Education Literacy),  
Govt. of India, Lepakshi,  
Anantapur Dist (AP) ó 515 331.
4. The Principal,  
Jawahar Navodaya Vidyalaya,  
Chittoor District, Valasapalle (P),  
Madanapalle ó 517 325  
Andhra Pradesh.

... Respondents

Counsel for the Applicant : Mr. M. Venkanna  
Counsel for the Respondents : Mr. N. Srinatha Rao, SC for NVS

**CORAM :**

***Hon'ble Mr. Justice L. Narasimha Reddy, Chairman***  
***Hon'ble Mr. B.V. Sudhakar, Admn. Member***

**ORAL ORDER**

(Per Honøble Mr. Justice L. Narasimha Reddy, Chairman)

The applicant is working as a Lower Division Clerk in the Navodaya Vidyalaya Sanghathan. Through an order dated 30.01.2018, he was transferred from a school at Anantapur to the one at Chittoor. The same is challenged in this O.A.

2. The applicant contends that the order was passed in the middle of the academic year and it would cause hardship to him. Several other grounds are also pleaded.

3. The respondents filed a counter affidavit opposing the O.A. It is stated that the applicant has already been relieved and the order cannot be interfered with at this stage.

4. We heard Sri M. Venkanna, learned counsel for the applicant and Sri N. Srinatha Rao, learned Standing Counsel for the respondents.

5. It was way back in January, 2018 that the applicant was transferred. No order of stay was passed and accordingly the applicant has joined at the transferred place of posting. Nothing remains to be decided at this stage. The O.A. is accordingly dismissed. There shall be no order as to costs.

***(B.V. SUDHAKAR)***  
***MEMBER (ADMN.)***

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***(JUSTICE L. NARASIMHA REDDY)***  
***CHAIRMAN***